

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

OA No.298 of 2010

Narayan Mallick .... Applicant  
-Versus-

Union of India & Ors. .... Respondents

1. Order dated: the 14<sup>th</sup> June, 2010.

**C O R A M:**  
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

Alleging non-consideration of the case of the applicant for grant of temporary status in terms of extant instructions despite repeated representations, this Original Application has been filed by the Applicant seeking direction to the Respondents to grant him temporary status w.e.f. 1.9.1993 onwards retrospectively along with all consequential financial and service benefits. This matter was listed on 3.6.2010 and upon hearing Learned Counsel for both sides, Mr. D.K.Bhera, Learned Additional Standing Counsel for the Respondents, was called upon to obtain instruction and file a short reply on the allegation of the Applicant. Accordingly, the matter was posted to today. Today by filing interim reply, Respondents have brought to the notice of this Tribunal that nobody from the list at Annexure-A/2 in which name of the applicant figures has been accorded temporary status as yet. This was not controverted by the Learned Counsel for the Applicant. But it has been brought to the notice of this Tribunal by the Learned Counsel for the Applicant that the applicant has submitted representation under Annexure-A/9 at page 33 of the OA but he has received no reply on the same till date and, as the Applicant has a right to know the fate of his representation, the Respondents may be directed to consider the same. In view of the above, without expressing any opinion on the merit of the matter, the Respondent No.3 with whom the representation under Annexure-A/9 is stated to be

*X 4*  
pending, is hereby directed to take a decision on Annexure-A/9 and communicate the result thereof in a reasoned order to the applicant within a period of 45 day from the date of receipt of this order.

2, With the above direction, this Original Application is disposed of at the admission stage.

3. Send copies of this order along with OA to the Respondent No.3 for compliance.

  
(C.R. Mohapatra)  
Member (Admn.)